

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 2674 of 2020

1. Most. Zarina Khan @ Jarina Khan
2. Zahid Hussain
3. Rumana Zia Petitioners

Versus

1. The State of Jharkhand.
2. Parwez Akhtar Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Afaque Rashidi, Advocate
For the State : Mrs. Rashmi Lal, A.C. to Sr. S.C.-III.

06/ 07.09.2021 Heard Mr. Afaque Rashidi, learned counsel appearing for the petitioner and Mrs. Rashmi Lal, learned A.C. to Sr. S.C.-III appearing for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

After some arguments, learned counsel for the petitioners seeks permission to withdraw this criminal miscellaneous petition with the liberty to raise all the grounds at an appropriate stage.

Learned counsel appearing for the State has got no objection.
Permission is accorded.

Accordingly, the criminal miscellaneous petition is dismissed as withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-